

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ इस्टेट, नई दिल्ली


विधायक का नाम : श्री सुरेन्द्र सिंह

दिनांक : 27.02.2019

विधान सभा अतारांकित प्रश्न संख्या : 114

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	वर्ष 2014 से अभी तक प्रश्नकर्ता विधायक द्वारा दिल्ली छावनी परिषद में कितनी और कौन-कौन सी शिकायतें दी गई हैं; और	<u>दिल्ली छावनी परिषद</u> इस संबध में शिकायतों एवं उनपर की गई कार्यवाही की सूची संलग्न है (अनुसंलगक 'ए')।
ख	ऐसी दर्ज शिकायतों में से कितनी शिकायतों पर क्या कार्रवाई की गई?	


Section Officer (Admin.)
Urban Development Deptt.
Govt. of NCT of Delhi
Delhi Sectt., New Delhi

ANNEXURE - 'A'

SL. NO.	LETTER NO. & DATE	SUBJECT MATTER	OFFICE REPORT
1.	NDMC/2038/07/2014 dated 23.07.2014	Regarding providing basic amenities like electricity, drinking water and sanitation facilities like toilet, sewerage system and garbage disposal in Brar Square and Kiby Place Jhuggi Cluster	Hon'ble MLA had made a representation to Hon'ble Defence Minister for providing basic amenities like electricity, drinking water and sanitation facilities like toilet, sewerage system and garbage disposal in Brar Square and Kiby Place Jhuggi Cluster. These clusters are encroachments on A-1. Defence land. The land is not under the management of the Board, but is under the management of Military Authorities Nevertheless Cantt Board has provided 25 mobile toilet sets in these clusters.
2.	NDMC/411/10/14 dated 10.10.2014	Representation made to Hon'ble Defence Minister regarding sealing/ demolition of houses in Delhi Cantonment	Delhi Cantonment Board is responsible to take action against unauthorized construction undertaken by the residents without proper sanction in the Cantonment area. The Cantonments Act, 2006 provides for sealing of unauthorized constructions where residents continue with unauthorized construction activities even after issuance of statutory notices as provided under the Act. The action initiated by the Board for sealing/ demolition of unauthorized constructions is in consonance with provisions of the Cantonments Act.
3.	NDMC/412/10/14 dated 10.10.2014	Representation made to Hon'ble LG. Govt. of NCT of Delhi regarding sealing/ demolition of houses in Delhi Cantonment	The action initiated by the Board for sealing/ demolition of unauthorized constructions is in consonance with provisions of the Cantonments Act.
4.	NDMC/131/08/14 dated 13.06.2014	NOC for installation of mobile tower in Jharera Village in Delhi Cantonment	A communication tower on wheel (CoW) has been erected in the area.
5.	NDMC/1809/04/16 dated 29.04.2016	Regarding repair of road near 505, Army Base Workshop and COD, Delhi Cantt	The request of the Hon'ble MLA was forwarded to the Station HQ for needful action at their end since the road is vested with Local Military Authorities.
6.	NDMC/1545/02/16 dated 25.02.2016	Pruning of Bargad tree near H. No.T-89, Village Old Nangal	Pruning of tree were undertaken as requested by Hon'ble MLA.
7.	NDMC/1876/05/2016 dated 11.05.2016	To de-seal houses of Smt. Saroj Chabra, Sh. Manish Sarpal, Sh. Alexander John & Sh. Manish Hans in compliance to orders	As per orders of Hon'ble High Court the unauthorized construction beyond permissible norms of building bye laws, 2002 were removed by the office and premises were de-sealed.

		of Hon'ble High Court, Delhi	
8.	NDMC/1112/09/15 dated 02.09.2015	Cutting of dangerous tree near CB-307, Village Naraina	Dangerous tree was removed as requested by the Hon'ble MLA.
9.	NDMC/1928/05/20 16 dated 27.05.2016	Misappropriation of public money in sanitation department of Delhi Cantonment Board	It was alleged that for cleaning of drains sanitation workers and JCB were engaged without following due process. The Principal Bench of Hon'ble NGT in its order dated 03.01.2015 had directed all municipal bodies in Delhi to desilt drains in their areas of jurisdiction by 12.05.2015. In compliance to orders issued by Hon'ble NGT for cleaning of 23 main drains in Delhi Cantonment having total length of 39 km approximately, Board had engaged 350 contractual manpower through outsourcing agency on minimum wages notified by Govt. of NCT of Delhi as per decision of the Board contained in CBR No.97 dated 27.02.2015. Considering enormity of the task engagement of contractual manpower was discontinued w.e.f. 22.06.2015 and work of desilting of all the drains was completed after inviting tenders for the job.
10.	Letter No. Nil dated 26.08.2016	Drainage problem near Sabzi Mandi, Village Jharera	For resolving drainage problem in Sabzi Mandi, Village Jharera, the drainage lines were cleaned to ensure no water stagnation takes place in the area. Board is also undertaking work of Comprehensive improvement to sewerage and drainage system of the area on the directions of Hon'ble NGT.
11.	D/DL/2493/10/2016 dated 15.10.2016	Cleaning of area at Kirby Place Jhuggi Cluster	Kirby Place Jhuggi Cluster by and large is located on A-1, Defence land under the management of Military Authorities. Notwithstanding the same Board has provided 17 mobile toilets here to maintain cleanliness. Further, the area was cleaned as mentioned by the Hon'ble MLA.
12.	NDMC/1883/05/20 16 dated 13.05.2016	Regarding unauthorized selling of meat at Village Jharera	To control selling of meat and other eatables by street vendors without obtaining trade license as required this office conducts raids on regular basis. In future also Board will continue taking due actions.
13.	NDMC/1892/05/20 16 dated	Complaint against a Sanitary Inspector for	

	16.05.2016	allowing selling of meat etc by unauthorized persons	
14.	D/DL/2515/11/16 dated 18.11.2016	Regarding Sale of duplicate medicines and intoxicating substances by M/s Army Medical Store, Sadar Bazar, Delhi Cantt	Hon'ble MLA had mail a complaint in this regard to Ms. Chandrakar Bharti, Secretary, Health & Family Welfare Department, Govt. of NCT of Delhi with copy to the Chief Executive Officer, Delhi Cantonment. Since the drug control department functions under Govt. of NCT of Delhi, this office is not aware of the action taken by the Health & Family Welfare Department.
15.	DL/4283/11/17 dated 02.11.2017	Checking quality of footpath work near APS Colony	Hon'ble MLA had stated that the quality of work of the footpath near K.V. No.2 be got checked from independent agency. All Cantonment Board works are being examined by an independent third party quality control agency of repute i.e. M/s Certification Engineers International Limited (CEIL), A Subsidiary of Engineers India Limited, Govt. of India Undertaking. The quality of the said work was tested by the CEIL as also material incorporated in the work were tested at the laboratories approved by the Cantonment Board and work was found satisfactory.
16.	D/DL/3017/05/2017 dated 02.06.2017	For stopping illegal activities in the park at West Mehram Nagar	Cantonment Board, Delhi has undertaken horticulture/ arboriculture development including grassing in the park at Village West Mehram Nagar to prevent any misuse of the park.
17.	D/DL/2870/04/17 dated 12.04.2017	Complaint as regard to selling of adulterated eating materials on cycle or other vehicle on footpath of Ring Road Naraina to Netaji Nagar, Dhaula Kuan, Dwarka Road, Village Praladpur in respect of DDA, PWD & Delhi Cantonment Board.	This office has been taking action for removal of hawkers, vendors/ carts etc. from time to time, in future also the drive will be undertaken for removal of unauthorized hawkers/ vendors from footpath.
18.	D/DL/2665/02/17 dated 16.02.2017	Damage to sitting bench for theft of steel provided in the bench	Hon'ble MLA had reported an incidence of damage to bench/ shed provided at Village Jharera to the Secretary Urban Development, Govt. of NCT of Delhi and a copy of

			complaint was endorsed to DCP, South-West, District Magistrate, New Delhi, President and CEO Cantonment Board. On 16.02.2017, Hon'ble MLA had reported the matter to the police authorities by lodging complaint on Police Helpline No.100. Action taken by the police in this regard is not known to this office.
19.	D/DL/2979/05/2017 dated 18.05.2017	Cleaning of drains at Kirby Place cluster	Kirby Place Jhuggi Cluster by and large is located on A-1, Defence land under the management of Military Authorities. However, as mentioned by Hon'ble MLA, the drain near House No.S-128/B-218, Dhobi Ghat, Kirby Place was cleaned by the Cantt Board.
20.	DL/4317/11/2017 dated 11.11.2017	Removal of garbage and malba laying on the road from Palam Bagh to 13 BRD gate near Panchwati	The area in question falls under the management of local Airforce authorities where Cantonment Board, Delhi is not providing conservancy services. For conservancy services local Airforce authorities have made their own arrangements. However since the reference was received from Hon'ble MLA as a special case the complete area was cleaned and debris etc were removed. Also repairs to footpath have been carried out.
21.	23/(16)/R-280/6-4/2018/LAS-VI/Leg./308 dated 03.05.2018	Matter raised by Sh. Surender Singh. Hon'ble MLA on the rule 280 in the Legislative Assembly of Delhi Hon'ble MLA had raised following issues: (a) Delay in lease/mutation of properties in Sadar Bazar & Shastri Bazar (b) Declaring six villages in Delhi Cantonment as Civil areas (c) Sealing of properties at Naraina	(a) Delay in lease/ mutation of properties in Sadar Bazar & Shastri Bazar are of the following reasons: (i) Multiple Sub-division of sites due to: ▪ Sale of lease hold rights in small parts in breach of lease conditions. ▪ Death of recorded lessees and dispute among legal heirs/sub-division of site. (ii) Unauthorized constructions, most of them non-condonable as per building bye laws. (iii) Encroachments on Govt. land. (iv) Litigations and disagreements amongst the claimants of successor-in-interest. (v) Change of purpose. (vi) Infringement of various other terms of lease hold rights. (vii) These complications are further compounded by.

			<p>(viii) Other Misc. issues as under:-</p> <ul style="list-style-type: none"> ▪ Non-availability of proper/acceptable documents to establish claim. ▪ Non-payment of Govt. dues despite notices. ▪ Indifference and non-cooperation of the successors-in-interest towards extension of lease. ▪ Floor wise sale/sub-division of superstructure. <p>(b) As regards declaring urban villages in Delhi Cantonment as Civil areas is concerned since most of the villages are encroachment on Defence land its not feasible under rules to declare these villages as Civil areas</p> <p>(c) As regards to sealing of illegal industries in Naraina, it is submitted that the sealing was carried out pursuant to the Hon'ble High Court order dated 18.09.2017 in the matter of Court on its Motion Vs GNCTD, WP(C) 4349/2017, where the Hon'ble Court directed the local bodies to undertake a survey of all industrial activities running illegally in residential areas and to ensure the same must be stopped forthwith. Thus, Cantt Board had sealed 31 industrial units and 22 godowns. All the 22 godowns were later de-sealed by the Board after the individual furnished undertaking in regards to installation of proper fire fighting equipments. One industrial unit was de-sealed in compliance with Hon'ble High Court in WP (C) 9305/2018 titled as Vivek Kumar Gupta Vs DCB. Further, two industrial units were de-sealed to permit removal of goods/ articles and were re-sealed after removal of articles. Applications have been received in the office requesting for de-sealing of other industrial units with the assurance that no further polluting units/ industrial activity will be carried out in the said premises. This office has requested opinion of Addl. Solicitor General of India in this regard.</p>
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22.	4714 dated 03.05.2018	Civilian residents of Cantonments in India not to be governed under the Cantonments Law and early notification of building bye laws etc.	It is pertinent to mention here that in Cantonment area there is a Board in which half of the Members are elected from popular vote democratically through secret ballot. The Board discusses issues of welfare of all civilian population thoroughly before decision is adopted, this ensures interest of civilian population is protected.
23.	SDMC/DC/ND/Misc/2017/148 dated 14.11.2017	Non functioning of Gyms	The Hon'ble MLA had requested the Board to consider repairs to indoor gyms purchased out of his MLA LAD funds. The proposal of the Hon'ble MLA was accepted by the Board vide CBR No.13 dated 24.09.2018. Estimates for repairs of gym equipments from authorized agency were obtained and the Finance Committee in its meeting held on 15.02.2019 has recommended the Board for approval of the estimates. Endeavour shall be made for earliest repairs to the gyms.
24.	5187 dated 21.07.2018	Aesthetic development and grassing of park at Village Mehram Nagar	Work has already been completed
25.	5276 dated 02.09.2018	Repair to roads in Village Naraina	Major portion of work of repairs of streets in Village Naraina has already been completed. The work of balance area is under progress and will be completed soon.
26.	5363 & 5462 dated 13.10.2018 & 02.11.2018	Regarding removal of illegal hoardings installed near Airport area	As regards to removal of illegal hoardings, the representatives of SDMC and DCB had carried out a joint inspection. Thereafter on 17.01.2018 two numbers of illegal hoardings were removed in a joint drive of SDMC & DCB.
27.	D/DL/2413/09/16 dated 16.09.2019	Pruning of Safeda Tree near V-121, Village Old Nangal	Pruning of tree was undertaken as stated by Hon'ble MLA.
28.	11236 dated 04.09.2018	Bad water quality of supply water in Naraina	Damaged water pipeline at Village Naraina has been repaired to ensure supply of good quality of water to the residents.